

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O. A. No. 294/92  
~~XXXXXX~~

199

DATE OF DECISION 2.3.1992

Mr Kunhumammed C Applicant (s)

Mr K Ramakumar Advocate for the Applicant (s)

Union of India <sup>Versus</sup> rep. by the  
Director General of Posts, Respondent (s)  
New Delhi and others.

Mr KA Cherian, ACGSC Advocate for the Respondent (s) 1-3

CORAM :

The Hon'ble Mr. SP Mukerji, Vice Chairman  
and


The Hon'ble Mr. AV Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

JUDGEMENT

Sh SP Mukerji, V.C

The learned counsel for the respondents after consulting the written instructions received by him from Respondent-3 states at the bar that not only Respondent-4 but all other candidates considered for selection for the post of EDBPM-cum- EDDA-cum- EDMC are permanent residents of the delivery jurisdiction of the Village in which the Post Office is situated and that the Respondent-4 obtained 310 marks out of 600 whereas, the applicant got 228 marks out of 600. Since the applicant does not allege any malafide against any of the respondents, we find no force in the application and dismiss the same under Section 19(3) of the Administrative Tribunals' Act of 1985.

  
(AV Haridasan)  
Judicial Member

  
(SP Mukerji)  
Vice Chairman

2-3-1992